

AUDIT REPORT
PART-3
SCHEDULE-I

1)	Computation of Net Turn-Over of Sales liable to tax			
	Particulars	As per return (Rs.)	As per Audit (Rs.)	Difference (Rs.)
1	2	3	4	5
a)	Gross Turn-Over of Sales, including taxes as well as Turn-over of Non-Sales Transactions like Value of Branch Transfers/ Consignment Transfers and job work charges			
b)	Less: - Turn-Over of Sales (including taxes thereon) including inter-State Consignment Transfers and Branch Transfers Covered under Schedule II, III, IV or V			
c)	Balance:- Turn-Over Considered under this Schedule (a-b)			
d)	Less:- Value of Goods Return (inclusive of tax), including reduction of sale price on account of rate difference and discount.			
e)	Less:- Net Tax amount (Tax included in sales shown in (a) above less Tax included in (b) and (d) above)			
f)	Less:- Value of Branch Transfers/ Consignment Transfers within the State if tax is to be paid by an Agent.			
g)	Less:- Sales u/s 8 (1) i.e. Interstate Sales including Central Sales Tax, Sales in the course of Imports, Exports and value of Branch Transfers/ Consignment transfers outside the State. (Turn-Over covered under Schedule-VI)			

h)	Less:- Sales of tax-free goods specified in Schedule “A” of MVAT Act				
i)	Less:- Sales of taxable goods fully exempted u/s. 8 other than sales under section 8(1) and covered in Box 1(g) above.				
j)	Less:- Job work Charges or Labour charges.				
k)	Less:- Other allowable deductions, if any (Please specify)				
l)	Balance: - Net Turn-Over of Sales liable to tax (c) – (d+e+f+g+h+i+j+k)				
2)	Computation of tax payable under the MVAT Act				
	Rate of Tax (%)	As per Returns		As per Audit	
		Turn-Over of Sales liable to tax (Rs.)	Tax Amount (Rs.)	Turn-Over of Sales liable to tax (Rs.)	Tax Amount (Rs.)
1	2	3	4	5	6
a)	25.00				
b)	20.00				
c)	12.50				
d)	4.00				
e)	1.00				
f)					
g)					
TOTAL					
2A)	Sales Tax collected in Excess of the Amount of Tax payable		As per Returns (Rs.)	As per Audit (Rs.)	Difference (Rs.)
3)	Computation of Purchases Eligible for Set-off				
	Particulars		As per Returns (Rs.)	As per Audit (Rs.)	Difference (Rs.)
a)	Total Turn-Over of Purchases including taxes, value of Branch Transfers / consignment transfers received and				

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	Labour/ job work charges.			
b)	Less:- Turn-Over of Purchases Covered under Schedule II, III, IV or V			
c)	Balance:- Turn-Over of Purchases Considered under this Schedule (a-b)			
d)	Less:- Value of Goods Return (inclusive of tax), including reduction of purchase price on account of rate difference and discount.			
e)	Less:- Imports (Direct imports)			
f)	Less:- Imports (High seas purchases)			
g)	Less:- Inter-State purchases			
h)	Less:- Inter-State Branch Transfers/ Consignment Transfers received			
i)	Less:- Within the State Branch Transfers / Consignment Transfers received where tax is to be paid by an Agent			
j)	Less:- Within the State purchases of taxable goods from un-registered dealers			
k)	Less:- Purchases of the taxable goods from registered dealers under MVAT Act, 2002 and which are not eligible for set-off			
l)	Less:- Within the State purchases of taxable goods which are fully exempted from tax u/s 8 but not covered under section 8(1)			
m)	Less:- Within the State purchases of tax-free goods specified in Schedule "A"			
n)	Less:- Other allowable deductions /reductions, if any. (Please Specify)			
o)	Balance: Within the State purchases of taxable goods from registered dealers eligible for set-off (c) – (d+e+f+g+h+i+j+k+l+m+n)			

4) Tax rate wise break-up of Purchases from registered dealers eligible for set-off as per Box 3(o) above						
	Rate of Tax	As per Returns		As per Audit		Difference in Tax Amount
		Net Turn-Over of Purchases Eligible for Set – Off (Rs.)	Tax Amount (Rs.)	Net Turn-Over of Purchases Eligible for Set –Off (Rs.)	Tax Amount (Rs.)	
1	2	3	4	5	6	7
a)	25.00					
b)	20.00					
c)	12.50					
d)	4.00					
e)	1.00					
f)						
g)						
TOTAL						
5) Computation of Set-off claimed.						
	Particulars	As per Return		As per Audit		Difference in Tax Amount (Rs.)
		Purchase Value Rs.	Tax Amount	Purchase Value Rs.	Tax Amount	
a)	Within the State purchases of taxable goods from registered dealers eligible for set-off as per Box 4 above					
b)	Less: - Reduction in the amount of Set-off u/r 53 (1) of the corresponding purchase price of (Schedule C, D & E) the goods					
	Less: - Reduction in the amount of Set-off u/r 53 (2) of the of the corresponding purchase price of (Schedule B, C, D & E) the goods					

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c)	Less: - Reduction in the amount of Set-off under any other Sub-rule of rule 53					
d)	Amount of Set-off available (a) – (c+b)					
6) Computation of Tax Payable						
	Particulars	As per Return (Rs.)	As per Audit (Rs.)	Difference		
6A)	Aggregate of credit available for the period covered under Audit.					
1	2	3	4	5		
a)	Set off available as per Box 5 (d)					
b)	Amount already paid (Details as Per ANNEXURE-A)					
c)	Excess Credit if any, as per Schedule II, III, IV, or V to be adjusted against the liability as per this Schedule					
d)	Adjustment of ET paid under Maharashtra Tax on Entry of Goods into Local Areas Act, 2002/ Motor Vehicle Entry Tax Act, 1987					
e)	Amount Credited as per Refund adjustment order (Details As Per ANNEXURE-A)					
f)	Any other (Please Specify)					
g)	Total Available Credit (a+b+c+d+e+f)					
6B)	Sales tax payable and adjustment of CST / ET payable against available credit					
a)	Sales Tax Payable as per Box 2					
b)	Interest Payable under Section 30 (2)					
c)	Excess Credit as per this Schedule adjusted on account of M.VAT payable, if any, as per Schedule II, III, IV or V					
d)	Adjustment on account of CST payable as per Schedule VI for the period under Audit					
e)	Adjustment on account of ET payable under the Maharashtra Tax on Entry of					

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	Goods into Local Areas Act, 2002/Motor Vehicle Entry Tax Act, 1987			
f)	Amount of Sales Tax Collected in Excess of the amount of Sales Tax payable, if any, As per Box 2A			
g)	Total Amount (a+b+c+d+e+f)			
6C)	Tax payable or Amount of Refund Available			
1	2	3	4	5
a)	Total Amount payable as per Box 6B(g)			
b)	Aggregate of Credit Available as per Box 6A(g)			
c)	Total Amount Payable (a-b)			
d)	Total Amount Refundable (b-a)			